

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, JAIPUR BENCH, JAIPUR.

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Date of Order: 24.9.2002

CP 48/2002 (OA 169/2000)

Dinesh Lal s/o Shri Kanti Lal r/o Bhandarion ka Bas, Sojat City, Distt. Pali.

... Applicant/petitioner

Versus

1. Shri Kamal Kishore Agarwal, General Manager, W/Rly, Churchgate, Mumbai.
2. Shri B.B.Saran, Divisional Rly Manager, W/Rly, Ajmer.
3. Smt. Geetika Pandey, Sr.Divisional Accounts Officer, W/Rly, Ajmer.

... Respondents

CORAM:

HON'BLE MR.JUSTICE G.L.GUPTA, VICE CHAIRMAN

HON'BLE MR.A.P.NAGRATH, ADM.MEMBER

For the Applicant/petitioner ... Mr.P.C.Jain

For the Respondents ... Mr.R.G.Gupta

O R D E R

PER MR.JUSTICE G.L.GUPTA

In OA 169/2000 an order was passed by this Tribunal on 19.11.2001 in favour of the applicant. This Contempt Petition has been filed with the prayer to punish the respondents for not implementing the said order of this Tribunal.

2. In the reply the respondents have stated that the order of the Tribunal has been challenged by way of Writ Petition No.1045/2002 preferred before the High Court. It is further stated that Hon'ble High Court vide order dated 29.4.2002 has stayed the operation of the order of the Tribunal.

3. Since the Hon'ble High Court is seized of the matter and the order of the Tribunal has been stayed, it is not appropriate to continue proceedings in this Contempt Petition.

4. This Contempt Petition is dismissed. The applicant/petitioner shall be at liberty to approach this Tribunal in accordance with law if the writ petition filed by the respondents is dismissed.

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(A.P.NAGRATH)

MEMBER (A)

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(G.L.GUPTA)  
VICE CHAIRMAN